

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 613
TO BE ANSWERED ON 26/07/2024

BENEFICIARY UNDER IGNDPS OF NSAP

613 SHRI G.C. CHANDRASHEKHAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government possesses data on the number of beneficiaries under the Indira Gandhi National Disability Pension Scheme (IGNDPS) of the National Social Assistance Programme (NSAP);
- (b) if so, the details thereof, State-wise;
- (c) whether there is a plan to increase the monthly pension amount to at least ₹1,000 under the IGNDPS scheme;
- (d) if so, the details thereof; and
- (e) the policy initiatives undertaken by Government for the welfare of Persons with Disabilities (PwDs) in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) & (b): Yes. The State-wise number of beneficiaries covered under the Indira Gandhi National Disability Pension Scheme (IGNDPS) of National Social Assistance Programme (NSAP) is given at Annexure-I.

(c) & (d): While considering the continuation of National Social Assistance Programme (NSAP) scheme for the 15th Finance Commission cycle (2021-26), among other things, the revision in beneficiary coverage and rate of assistance under the scheme was considered by the Government. However, considering the available financial space, the Government has approved continuation of NSAP schemes in its present form.

(e): As informed by the Department of Empowerment of Persons with Disabilities (DEPwD), the Government enacted Rights of Persons with Disabilities (RPwD) Act, 2016 which came into force on 19.04.2017. The said Act provides rights and entitlements to persons with disabilities (PwDs), which, *inter-alia*, include right to equality, non-discrimination, protection from cruelty, exploitation, right to live with family and community, access to justice, accessibility in voting, legal capacity, legal guardianship, health, education, employment, skill development, arts, sports, recreation, culture and participation in decision making process. Section 24 of the said Act mandates the appropriate Government within the limit of its economic capacity and development to formulate schemes and programmes towards social security of persons with disabilities (PwDs), *inter-alia*, including disability pension to PwDs belonging to the lower income group.

DEPwD has further stated that though, relief to the disabled is a State subject by virtue of Entry 9 of the State List of the Constitution of India, the Central Government supplements the efforts of the State Governments through its major schemes namely, Assistance to Disabled Persons for Purchase/ Fitting of Aids and Appliances (ADIP), Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA), DeendayalDivyangjan Rehabilitation Scheme (DDRS) and Scholarship Schemes.

State/UT-wise details of beneficiaries covered under IGNDPS

Sl. No.	States/UTs	Number of beneficiaries
1	Andhra Pradesh	24412
2	Bihar	127100
3	Chhattisgarh	32085
4	Goa	466
5	Gujarat	20327
6	Haryana	16583
7	Himachal Pradesh	853
8	Jharkhand	26349
9	Karnataka	44825
10	Kerala	66928
11	Madhya Pradesh	101470
12	Maharashtra	9322
13	Odisha	90283
14	Punjab	5982
15	Rajasthan	30513
16	Tamil Nadu	64096
17	Telangana	20578
18	Uttar Pradesh	85773
19	Uttarakhand	2880
20	West Bengal	59941
21	Arunachal Pradesh	112
22	Assam	34579
23	Manipur	1005
24	Meghalaya	1558
25	Mizoram	722
26	Nagaland	1011
27	Sikkim	457
28	Tripura	2131
29	A&N Islands	2
30	Chandigarh	100
31	D&N Haveli and D&D	310
32	Delhi	4635
33	Jammu & Kashmir	2465
34	Ladakh	219
35	Lakshadweep	51
36	Puducherry	1271
	Total	881394
